

I have not asked this question. How it has been changed ?

MR. SPEAKER : We can settle that matter. If you have any question, ask it. That we shall decide later.

SHRI BASUDEB ACHARIA : How it has been completely changed ?

MR. SPEAKER : That we shall see later. If you have anything new, you ask. Otherwise I will ask for another question. We will settle it down later on.

SHRI BASUDEB ACHARIA : Question No. 334.

[Translation]

Employment to candidates affected by racket in recruitment by the Staff Selection Commission

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*334. SHRI BASUDEB ACHARIA :
SHRI AMAL DATTA :

Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 1287 on 12 November, 1986 regarding malpractices in recruitment of LDCs through Staff Selection Commission and state :

(a) whether any measures have been taken to provide employment to candidates who were deprived of their chances due to the malpractices in recruitment of LDCs by Staff Selection Commission ; and

(b) if so, the details thereof ?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) All the persons in the select lists prepared by

the Staff Selection Commission were offered appointments.

(b) The question of reasons, therefore, does not arise.

SHRI BASUDEB ACHARIA : Sir, my original question was regarding the racket in Staff Selection... (Interruption).

PROF. MADHU DANDAVATE : If racket is eliminated, it is good, Sir.

MR. SPEAKER : Racket or rocket ?

SHRI BASUDEB ACHARIA : But, Sir, here it has been put "whether any measures have been taken to provide employment to candidates who were deprived of their chances due to the malpractices in recruitment of LDCs by Staff Selection Commission", and the reply is "All the persons in the select lists ..". This select list is defective because there was a racket and he has admitted also. While replying to an Unstarred Question, he has admitted that "As a result of enquiries made by the Staff Selection Commission into the complaints received by them, it was found that in about 40 cases nominations for the appointment to the post of lower Division Clerk were made fraudulently. After collecting the relevant evidence and material, a FIR was lodged with the C.B.I. to conduct detailed investigation which is in progress". May I know from the hon. Minister when was this unearthed and detected and if it had been detected that these 40 cases of nomination for recruitment to the post of Lower Division Clerk were made fraudulently, why this list was not cancelled before giving them appointment ?

MR. SPEAKER : Question Hour is over.

SHRI BASUDEB ACHARIA : He has not answered my question. Let him answer. Allow him to reply.

SHRI P. CHIDAMBARAM : I am ready to answer, but Mr. Speaker says that the Question Hour is over.

SHRI BASUDEB ACHARIA : He is replying.

MR. SPEAKER : But the Question Hour is over Achariji.

[Translation]

There is no need to reply now. I will not allow it now.

WRITTEN ANSWERS TO
QUESTIONS

[English]

Swatantrata Senani Samman Pension
cases from Bihar

*329. **SHRI KALI PRASAD PANDEY :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of applicants from Bihar State who have been sanctioned Swatantrata Samman Pension upto April, 1980 as also the number of those who have been sanctioned this pension upto 31 October, 1986;

(b) the number of applications found fake during scrutiny and the action taken against the applicants; and

(c) the number of applications still under consideration of Government and the time by which a final decision is likely to be taken thereon ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (c) The Freedom Fighters Pension Scheme was started with effect from 15th August, 1972 on the occasion of the Silver Jubilee Celebrations of Independence and was renamed as Swatantrata Sainik Samman Pension Scheme with effect from 1st August, 1980 and fresh applications were invited. 19359 freedom fighters and the eligible dependents of the deceased freedom fighters from Bihar were sanctioned pension till 1-8-1980 and in another

2480 cases pension has been sanctioned after 1-8-1980.

2. Every effort is made by the Government to ensure that pension is sanctioned only to genuine freedom fighters. The documents/certificates furnished by the applicants for Samman pension are carefully scrutinised. The verification of the genuineness of the documents is generally done by the State Governments with reference to available records and/or through such freedom fighters who have given certificates certifying the sufferings of applicants and pension is generally sanctioned on the basis of the recommendation of the State Governments. Complaints have, however, been received against some pensioners alleging that they have managed or are trying to manipulate to get pension by fraudulent means or by furnishing incorrect or false information. Such complaints are promptly referred to the concerned State Government for verification. In doubtful cases, where the complaint appears *prima-facie* genuine, the pension sanctioned is suspended and show-cause notice is issued to the pensioners. Such cases are finally reviewed on the basis of explanation received from the freedom fighters and the verification reports of the State Governments. In case the complaints are found to be true on verification, the pension sanctioned is ultimately cancelled. In case where the pensioner is found to have furnished false/spurious documents, steps are also taken by the Government to recover the wrongly drawn amount.

3. As on 31st October, 1986, 730 cases from Bihar having special feature and which could not be disposed of during the drive in July-August, 1986 were pending finalisation. Every effort is being made by the Government to dispose of the pending applications within the shortest possible time.

Welfare of handicapped women

*330. **SHRIMATI USHA CHAUDHARY :** Will the Minister of WELFARE be pleased to state :

(a) whether Government have any